

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

**ITEM No.17
I.A.No.249/2024 in
C.P. (IB)No.50/BB/2023**

IN THE MATTER OF:

M/s. Export-Import Bank of India ... Petitioner
Vs.
Mr. Sandip Sham Bhatia ... Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 05.04.2024

CORAM:

**SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Ms. Geethika.M.A

ORDER

I.A.No.249/2024:

1. Heard the Ld. Counsel appearing for the Applicant/Petitioner.
2. This Application has filed by the Applicant/Petitioner seeking to appoint Ms. Vineeta Maheshwari as the Resolution Professional. It is explained that on the date of her appointment as the RP on 07.12.2023, and stated that she was not eligible under the erstwhile Regulation 4 of IBBI (IRP for Corporate Persons) Regulations, 2019. However, it has been brought to our notice that the said Regulation was amended on 31.01.2024 and Explanation i (c) of Regulation 4 was omitted with effect from 31.01.2024. Therefore, as on date, Ms. Vineeta Maheshwari is eligible to act as the RP in the present proceedings.
3. In compliance to the Order dated 07.02.2024, which was again reiterated on 04.03.2024, Ld. Counsel for the Applicant was directed to file latest copy of AFA of RP. However, the same was not filed till date. Therefore, Ld. Counsel for the Applicant is directed to file a memo enclosing the copy of latest AFA of the RP along with the said amended Regulation, within a period of ten days from today.
4. List the case on **30.04.2024**

-Sd-

**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

Shruthi

-Sd-

**K. BISWAL
MEMBER (JUDICIAL)**